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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.629 of 2010
S.P.Naik Applicant
Versus

Union of India & Others Respondents

1. Order dated: 12.10.2010.

CORAM:

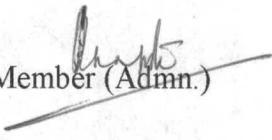
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

It is the case of the Applicant that while his father was working as Technician Gr.VII under the Respondents, he disappeared from service place in the year 1983. The mother of the applicant brought this fact to the notice of the Respondents as also to the concerned Police station. Thereafter by filing representation the mother of the applicant requested the authority for releasing the dues of her husband and for providing appointment on compassionate ground in favour of her son. While the matter stood thus, the mother of the applicant expired on 30.12.2008. Thereafter the father of the applicant was detected in a critical condition and he also expired on 28.11.2009. It is alleged by the Applicant that subsequent thereto, by making series of representations with all documents requested the Respondents to release the Death cum Retirement dues including arrear of family pension in favour of the Applicant. But according to the Applicant the Respondents show callousness in taking action in so far as releasing the dues which he is legally entitled to.

2. In the above circumstances having heard Mr. K.K.Rout, Learned Counsel for the Applicant and Mr.G.Singh, Learned ASC for the Union of India appearing on notice for the Respondents having received copy of this OA, without expressing any opinion on the merit of the matter, this OA is disposed of

at this admission stage with direction to the Respondent No.2 to consider and dispose of the pending representation of the applicant under Annexure-A/8 dated 29.5.2010 and communicate the result thereof, in a well reasoned order, to the applicant within a period of three months from the date of receipt copy of this order.

3. Send copy of this order along with OA to the Respondent No.2 for compliance.


Member (Admn.)